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25/4/94

Hon'ble Mr. Maharaj Din, J.M.

The misc.appl.no.1049/94 has been moved by the applicant for making amendments in the original application. The proposed amendments will materially changed the facts as are stated in the original application so, the amendment application no.1049/94 is rejected.

Learned counsel for the applicant has stated that he may permit to withdraw the original application as he wants to file fresh original application. The original application no.879 of 1993 is disposed of with liberty to file a fresh original application on the same cause of action.

J.M.

/m.m./